# A.K.JAYASANKARAN NAMBIAR, J. & GOPINATH P., J.

# W.P.(C).NO.13204 OF 2021

# Dated this the 27th day of June, 2023

### ORDER

#### Gopinath P., J.

## I.A.No.37 of 2023:

The above application is filed for impleading the petitioners in the I.A. as additional respondents in W.P.(C).No.13204 of 2021.

Heard. Allowed. The petitioners in the I.A. are impleaded as additional respondents in W.P.(C).No.13204 of 2021.

#### I.A.No.38 of 2023:

The above application is filed for accepting Ext.R61(a) as an additional document in W.P.(C).No.13204 of 2021.

Heard. Allowed. Ext.R61(a) is accepted as an additional document in W.P.(C).No.13204 of 2021.

#### I.A.No.39 of 2023:

The above application is filed for impleading the petitioner in the I.A. as an additional respondent in W.P.(C).No.13204 of 2021.

Heard. Allowed. The petitioner in the I.A. is impleaded as an additional respondent in W.P.(C).No.13204 of 2021.

#### I.A.No.40 of 2023:

The above application is filed for accepting Exts.R67(1), R67(2), R67(3) and R67(4) as additional documents in W.P.(C).No.13204 of 2021.

Heard. Allowed. Exts.R67(1), R67(2), R67(3) and R67(4) are accepted as additional documents in W.P.(C).No.13204 of 2021.

#### W.P.(C).No.13204 of 2021:

The learned Standing counsel for the Employees Provident Fund Organisation [additional 56<sup>th</sup> respondent] has today produced before us a Circular dated 22.6.2023, which indicates that the earlier Circular issued by them to the residents of the EPFO Staff quarters, prohibiting them from keeping pets within the residential limits in the quarters, stands withdrawn with immediate effect. This submission of the learned Standing counsel as well as the contents of the Circular, as mentioned above, are recorded.

2. The Kerala State Electricity Board, Vydyuthi Bhavanam, Pattom, Thiruvananthapuram, represented by its Chairman and Managing Director, is *suo motu* impleaded as an additional respondent in the writ petition. The learned *Amicus Curiae* shall serve a copy of the memo dated 26.6.2023 to the Liaison Officer of the Kerala State Electricity Board in this Court. The Standing Counsel shall obtain

specific instructions regarding point No.(e) mentioned in the memo, by the next date of posting.

- 3. Taking note of the increasing instances being reported in the media with regard to the incidents of dog bites by community dogs, we request the Additional Advocate General Sri.Asok M. Cherian to file an affidavit on behalf of the State Government collecting details from all the Municipal Corporations in the State regarding the steps taken by them in compliance with the directions in the Government Order dated 15.9.2022 regarding shelters for stray dogs and abandoned dogs. The affidavit to be filed shall give details of the steps taken by each of those individual Municipal Corporations on the said issue as well as with regard to the mass vaccination drive which was also directed in the same Government Order. After collecting the information, and on finding any lapse on the part of the Municipal Corporations concerned, the State Government shall also initiate action against those found in breach of the directions in the Government Order, and report before this Court as regards the action taken in that regard.
- 4. The Committee of Experts will look into the matters set out in the affidavit in support of I.A.No.33 of 2023, and shall file a report regarding the possibilities of releasing the elephants captured from the

wild and now kept in captivity.

Post on 05.07.2023.

Sd/-A.K.JAYASANKARAN NAMBIAR JUDGE

> Sd/-GOPINATH P. JUDGE

prp/27/6/23